

केन्द्रीय प्रशासनिक अधिकरण न्यायपीठ में
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

आदेश पत्र
ORDER SHEET

आवेदन सं० 200

ORIGINAL APPLICATION No.

278/ of 2004

आवेदक

Applicant(s)

K. V. Abraham

प्रत्यर्थी

Respondent(s)

Secy, M/o Pw. P.G.
& Pension, New Delhi
and 2 others

आवेदक (आवेदकों)

की ओर से अधिवक्ता

Advocate for

Applicant(s)

P. A. Kunnan
Mr. P. K. Jacob

प्रत्यर्थी (प्रत्यर्थियों)

की ओर से अधिवक्ता

Advocate for

Respondent(s)

रजिस्ट्री के टिप्पण
Notes of the Registry

अधिकरण के आदेश
Orders of the Tribunal

प्रस्तुतीकरण की तारीख

Date of Presentation

5.10.04

पंजीकरण की तारीख

Date of Registration

16.4.04

विषय

Subject

Inclusion of
DA in DA 9

तैनाती की तारीख

Date of Posting

19.4.04

19.4.04

Mr. P. K. Jacob

8

appears
Mr. T. A. Unnikrishnan, ACGSC for
the respondents. Heard. Application is
admitted. Respondents may file reply
statement within four weeks with copy to
the applicant who may file rejoinder, if
any, within two weeks thereafter. List
before RC for completion of pleadings on 14/10/04

HPD(AM)

19.4.04

AVH(VC)

rv

14.10.04

C-II

(11) Mr. P. K. Jacob
Mr. T. A. Unnikrishnan, ACGSC (rep.)

When the matter came up for hearing learned
counsel for the respondents seeks and is granted
three weeks time to file a reply statement. Post
after three weeks. For on 3-11-04

HPD(AM)

KVS(JM)

RC

None for either side.

No reply filed yet. Call
on 23.07.2004.

asp

14.06.2004

Reply statement not filed

RC

Mr. P.A. Kumaran represented Mr. P.K. Jacob for applicant. None for respondents. No reply filed yet. Call on 08.09.2004.

23.07.2004

Reply not filed before

RC

None for either side. No reply filed yet. Call on 12.10.2004 as last chance.

08.09.2004

Reply not filed yet

RC

None for either side. Notices were taken and the OA admitted in April, 04 but so far no reply has been filed by the respondents. Neither is there appearance on their behalf thereafter. As such, place the matter before the Hon'ble Bench for directions on 14.10.2004.

12.10.2004

3.11.04

(23) Mr. P.A. Kumaran
Mr. T.A. Unnikrishnan, ACGSC

Learned counsel for the respondents seeks three weeks more time to file a reply statement. Let it be done. List on 30.11.04

HPD(AM)

asp

30.11.04

(19) Mr. P.A. Kumaran
Mr. T.A. Unnikrishnan, ACGSC

The matter has come up before the Bench as respondents 1-2 have not filed any reply statement. At the request of respondents 1-2 a final opportunity is given to file a reply statement within three weeks making it clearly understood that if no reply statement is filed within the said period the right of the respondents 1-2 to file a reply statement shall stand forfeited. If reply statement is filed rejoinder be filed within two weeks thereafter. List before RC for completion of pleadings on 19.1.05

SKH(AM)

asp

17.10.2005

(13)

Mr. P.A. Kumaran
Mr. Thomas Mathew Nellimoottil

Heard. Common order pronounced in open Court.

KVS(JM)
17.10.2005

vs

Ann Final order verified

C-II

KVS(JM)

C-I

AVH(VC)

C-II

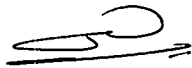
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RC

Mr.P.A.Kumaran for applicant.
None for respondents.

Reply on behalf of R 3
is on record. No reply from
R 1 (DOPT) and R 2 (Sr.AO,M/o
Agriculture). No rejoinder
filed yet. Rejoinder, if any,
filed by 28.02.2005 be taken
on record and thereafter
include in the final hearing
list.



12.01.2005

Common final order
kept in leading
file 04945/05


2/2

रजिस्ट्री के टिप्पण
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LIST OF PAPERS

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	I	II	III		
1.		5/4/2004		Proceedings	3 Pages
2.		17/10/2005		Final Orders	44 Pages

① ① 5/4/2004 OA.

② " Valckalath

③ 18/11/2004 Reply statement